PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: The Papers to be laid on the Table. ..(Interruptions).

Notification of the Ministry of Shipping

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): Sir, on behalf of Shri G. K. Vasan, I lay on the Table, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963, a copy, (in English and Hindi) of the Ministry of Shipping Notification No. G.S.R. 439 (E), dated the 11th June, 2012, publishing the Cochin Port Employees' (Leave Travel Concession) Amendment Regulations, 2012.

[Placed in Library. See No. L.T. 7172/15/12]

Notification of the Ministry of Environment and Forests

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under Section 26 of the Environment (Protection) Act, 1986:–
 - S.O. 2100 (E), dated the 20th September, 2011, amending Notification No. S.O. 2551(E), dated the 12th October, 2010, to substitute certain entries in the original Notification, along with delay statement. [Placed in Library. See No. L.T. 7455/15/12]
 - (2) S.O. 2484 (E), dated the 3rd November, 2011, constituting the State Level Environment Impact Assessment Authority (SEIAA) Kerala, along with delay statement.
 - (3) S.O. 2483 (E), dated the 3rd November, 2011, constituting the Union Territory Level Environment Impact Assessment Authority (UTEIAA) Union Territory of Daman, Diu, Dadra and Nagar Havelli, along with delay statement. [Placed in Library. for (2) to (3) See No. L.T. 7456/15/12]
 - (4) S.O. 2772 (E), dated the 12th December, 2011, amending Notification No. S.O, 1844(E), dated the 8th August, 2011, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 7457/15/12]
 - (5) S.O. 411 (E), dated the 14th March 2012, constituting the State Level Environment Impact Assessment Authority, Meghalaya.

- (6) S.O. 412 (E), dated the 14th March, 2012, constituting the State Level Environment Impact Assessment Authority (SEIAA), Arunachal Pradesh. [Placed in Library. for (5) to (6) See No. L.T. 7458/15/12]
- (7) S.O. 568 (E), dated the 23rd March, 2012, constituting the State Level Environment Impact Assessment Authority (SEIAA), Haryana. [Placed in Library. See No. L.T. 7459/15/12]
- (8) S.O. 731 (E), dated the 4th April, 2012, constituting the Tamil Nadu State Environment Impact Assessment Authority. [Placed in Library. See No. L.T. 7460/15/12]
- (9) S.O. 156 (E), dated the 25th January, 2012, amending Notification No. S.O. 1533 (E), dated the 14th September, 2006, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 7461/15/12]

Notification of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): Sir, I lay on the Table:—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:–
 - S.O. 2560 (E), dated the 13th October, 2010, regarding acquisition of land, with or without structure, from K.M. 318.600 to K.M. 381.600 (Surat-Dahisar Section) on National Highway No. 8 in Valsad District in the State of Gujarat.
 - (2) S.O. 2669 (E), dated the 28th October, 2010, regarding acquisition of land, with or without structure, from K.M. 318.000 to K.M. 381.600 (Surat-Dahisar Section) on National Highway No. 8 in Valsad District in the State of Gujarat.
 - (3) S.O. 258 (E), dated the 7th February, 2011, regarding acquisition of land, with or without structure, from K.M. 306.000 to K.M. 362.400 (Samakhiyali-Gandhidham Section) on National Highway No. 8A in Kachchh District in the State of Gujarat.
 - (4) S.O. 405 (E), dated the 21st April, 2011, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 144.000